

[English]

Minorities Commission

125. SHRI V.N. GADGIL : Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether Government Propose to abolish the Minorities Commission; and

(b) if so, what alternative arrangements are proposed to be taken to safeguard the interests of the minorities?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) Does not arise.

Ineffective Anti-Polio Treatment

126. CH. JAGDEEP DHANKHAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any cases have been reported during the last three years where anti-polio treatment has proved ineffective and the child became a victim of polio; and

(b) if so, the details of assistance, including financial assistance made available to the victims in these cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILMANI ROURAY): (a) No, Sir. No such complaint of vaccine failure due to ineffectiveness of anti-polio treatment has been reported during the last three years.

(b) Since no case of this type is available, the question of financial assistance does not arise.

Licence Issuing Authority in Delhi Under PFA Act/Rules, 1954

127. SHRI V. SREENIVASA PRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any licence issuing authority has been appoint in the Delhi Municipal Corporation areas as require under rule 50(1) of the Prevention of Food Adulteration Act/ Rules, 1954;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the authority entrusted with the task of prosecuting the traders for violation of the aforesaid rules?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILMANI ROURAY): (a) Yes, Sir.

(b) Under the Delhi Prevention of Food Adulteration Rules, 1956, Medical Officers of Health of the Delhi Municipal Corporation are empowered to issue licences as required under Rule 50(1) of the Prevention of Food Adulteration Rules, 1955.

(c) Under Section 20 of the Prevention of Food Adulteration Act, 1954, Director, Prevention of Food Adulteration, Delhi Administration has been designated as an Officer empowered to grant consent for launching prosecutions in the Court. Prosecution can be launched by prevention of Food Adulteration Department, Delhi Administration and the Municipal Corporation of Delhi after obtaining the written consent from the competent authority.

[Translation]

Export of Indian Workers

128. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) the details of Indian and Foreign companies exporting Indian workers to foreign countries;

(b) the number of workers exported by each of these companies during the last three years, the number out of them working there and the number of those who were sent back;

(c) whether these companies send the worker on the pretext of completing their own jobs but put them on jobs of other companies and extract huge amounts as commission; and

(d) if so, whether Government propose to take any action against such companies; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) In accordance with the Provisions of the Emigration Act, 1983, one can recruit manpower from India for deployment abroad without obtaining requisite registration certificate from Protector General of Emigrants. For obtaining a licence the recruiting agent is required to furnish a bank guarantee of Rupees One Lakh to Five lakhs depending upon the number of workers to be deployed abroad. As on 30.11.1989 1450 recruiting agents have obtained registration certificate. Indian companies which are awarded contract abroad can deploy workers after obtaining requisite permit from Ministry of Labour under the Act. Such companies seek permit as and when occasion arises. Foreign companies, if they want to recruit workers, directly approach the Indian Missions abroad for issue of permits to enable them to carry on the work of recruitment in India.

(b) This information is not maintained.

(c) No such instance has come to our

notice.

(d) and (e). Does not arise.

[English]

Action taken on Report on Economy In Construction

129. SHRI SHANKERSINH VAGHELA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the recommendations contained in the Report on Economy in constructions made by the Planning Commission in 1968; and

(b) the action taken by the Ministry on each recommendation so far?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):

(a) The Planning Commission constituted a Panel of Experts under the Chairmanship of Prof. M.S. Thakker, in 1965 to advise on guidelines for Economy in Construction costs. There was no formal report of the Panel. However, recognising that construction programmes cover various sectors of development such as housing, transport, industry irrigation power, agricultural education health etc. the panel desired all the Ministries and organisations involved in construction activities to address vigorously the task of economics in construction costs. A subsequent Committee constituted by the then Ministry of Works, Housing and Urban Development formulated various recommendations on the basis of issues discussed in the Panel and its various sub-groups. The recommendations cover the following major areas:

1. pre-planning.
2. Designs and other technological factors.